

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-III

Item No.-101
C.A No. 4 & 434 /CIII/ND/2019
in
(IB)-195(ND)/2017

IN THE MATTER OF:

M/s.IndusInd Bank Ltd

Vs.

Gallium Industries Ltd

...FINANCIAL CREDITOR

...CORPORATE DEBTOR

SECTION

U/s 7 IBC code 2016

Order delivered on 20.11.2020

CORAM:

CH. MOHD. SHARIEF TARIQ

MEMBER (JUDICIAL)

NARENDER KUMAR BHOLA

MEMBER (TECHNICAL)

PRESENT:

For the Applicant/FC

:Mr. Pardeep Dahiya, Mr. Chitranshul A. Sinha, Ms. Sonali Khanna, Mr. Anshuman Mohit Chaturvedi, Advocates

For the Respondent/CD

: Ms. Sonali Khanna R-4, Ms. Priti R-4

For the Intervener

:

ORDER

Counsel for the Liquidator is present. The counsel for Ex-Management is present. The other respondents are represented by their Counsels. It is submitted by the counsel for the liquidator that clarifications are given. The ex-management did not file the clarification. The counsel for the liquidator is directed to provide the copy of the affidavit to the respondents and to the applicant in CA-4. The respondents and the applicant in CA No. 4 are directed to file objections if any, along with clarifications to be filed by the ex-managements within a week's time.

It is noted that order has already been reserved and the clarifications were sought by de-reserving the order. Therefore, order is again reserved.

- Sd-

(NARENDER KUMAR BHOLA)
MEMBER (TECHNICAL)

- Sd-

(CH. MOHD. SHARIEF TARIQ)
MEMBER (JUDICIAL)